

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-509
IB-521/ND/2020

IN THE MATTER OF:

SAI GR Impex Pvt Ltd

....Applicant

V/s

Cushman & Wakefiled India Pvt Ltd

....Respondent

SECTION

U/s Sec.9 IBC

Order delivered on 28.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Sandeep Phogat Advocate

ORDER

Mr. Sandeep appeared on behalf of the respondent and submitted that he has not received the copy of the application as well as notice. Today he accepts the notice on behalf of the respondent.

Ld. Counsel for the applicant is directed to share the copy of the application as well as supplementary affidavit on the email ID of Mr. Sandeep during the course of the day and Mr. Sandeep is directed to share his Email ID with the petitioner during the course of the day.

Thereafter, two weeks' time is granted to the respondent to file the reply after serving an advance copy upon the petitioner and petitioner is directed to file the rejoinder, if any, within one week after receiving the reply. List on

18.03.2021.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)